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इस्पात तथा भारी उद्योग मंत्री (श्री सी० सुब्रह्मण्यम) : ग्रायात कर्ताग्रों से लोहा ग्रीर इस्पात नियंत्रक द्वारा ४६० ३७ लाख रुपये के अस्यायी क्लेम के मकाबले में ३७२ ५१ लाख रुपया, ३१-७-६३ तक वसूल किया जा चुका था। इस प्रकार १८ ८६ लाख रुपया वसूल करना बाकी था। इस बकाय में आयात कर्ताओं के परिवहन खर्च और उपदान की श्रदायगी के काउन्टर-क्लेम (जवाबी दावे) शामिल नहीं हैं जिन्हें सकल प्राप्य रकम में से मुजराई देना होता है। जब तक काउन्टर-क्लेमों (जवाबी दावों) की जांच नहीं हो जाती ग्रौर उन्हें स्वीकार नहीं कर लिया जाता तब तक यह बतलाना मुश्किल है कि आयात कर्त्ताओं से ठीक ठीक कितना रुपया वसूल करना बाकी है।

रकम को ग्रन्तिम रूप देने तथा उसे वसूल करने में देरी इन कारणों से होती है कि माल पाने वाले रुपये का पर्याप्त प्रबन्ध न होने के कारण माल छुड़ाने तथा रसीदें इत्यादि प्रस्तुत करने में देरी कर देते हैं। इसलिय एक खास तारीख निश्चित करना मुश्किल है जिस तारीख तक लेन-देन पूरा हो जायगा और प्राप्य रकम वसुल की जासकेगी । फिर भी प्राप्य रकम बसूल करने के लिय हर सम्भव उपाय किया जा रहा है।

|[THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUBRAMANIAM): Against the provisional amount of Rs. 49] 37 lakhs claimed by the Iron and Steel Controller from the importers, a sum of Rs. 372-51 lakhs has been realised up to 31-7-1963, thus leaving a balance of Rs. '118-86 lakhs. This balance does not take into account the counter-claims of importers on account of transport charges and subsidy payment which have to be set off against the gross amount due. It is difficult to indicate what is the

f[] English translation.

net amount outstanding against the importers till their counter-claims have been examined and admitted.

to Questions

The delay in finalisation and realisation of the amount is due to factors such as delay in delivery of materials for want of adequate financial arrangements on the part of the consignees, delay in production of consignees' receipts, etc. It is accordingly, difficult to specify a date by which all the transactions will be finalised and the due amount recovered. However, all possible effort is being made to recover the amount where

IMAGES STOLEN FROM KHAJURAHO

486. SHRI S. C. DEB: Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL Affairs be pleased to state:

- (a) whether Government are aware that six ancient images including the Vayu image of Chitragupta Temple, alleged to have been stolen from Khajuraho in 1958-59 and sent abroad, passed through Calcutta; and
- (b) if so, what action has been taken so far to recover these images?

THE DEPUTY MINISTER IN THE MINISTRY OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRb (DR. MONO MOHAN DAS): (a) No images were stolen from the protected monuments at Khajuraho in 1958 or 1959.

(b) Does not arise.

APPOINTMENT OF COMMISSION ON ADMINISTRATION

f Shri DHANANJOY j MOHANTY: J SHRIMATI NANDINI SATPATHY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have under consideration any proposal to appoint a commission for recommending measures to streamline the administration; and

(b) if so, when the commission will be appointed and how it will be constituted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. M. HAJARNAVIS): (a) and (b) No precise proposals have yet been formulated. Before a final decision can be taken, further consideration is necessary.

t [CEMENT FACTORY AT BHANPURA TEHSIL (M.P.)

भानपुरा तहसील (मध्य प्रदेश) में सीमेंट का कारखाना

४८८. श्री विमलकुमार सन्नालालजी चौरिड्या: क्या इस्पात तथा भारी उद्योग मंत्री २० अगस्त, १९६३ की राज्य सभा में अतारांकित प्रकृत संख्या १४६ के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि:

- (क) मध्य प्रदेश की भानपुरा तहसील में सीमेंट का कारखाना खोलने के लिये सरकार और क्या क्या प्रयत्न कर रही है; ग्रीर
- (ख) इस सम्बन्ध में जिनसे बातचीत की जा रही है उनके नाम क्या हैं ?

488. Shri V. M. CHORDIA: Will the Minister of Steel and Heavy Industries be pleased to refer to the reply given to Unstarred Question No. 156 in the Rajya Sabha on the 20th August, 1963 and state:

- (a) what further efforts are being made by Government to set up the cement factory in Bhanpura tehsil of Madhya Pradesh; and
- (b) the names of the parties with whom negotiations are going on in this regard?]

इस्पात तथा भारी उद्योग मंत्रालय में उपमंत्री (श्री पी० सी० सेठी) : (क) ग्रीर (ख) यह इच्छुक पार्टियों का काम है कि भानपुरा तहसील में सीमेंट का कारखाना स्थापित करने के लिये श्रौद्योगिक लाइसेंस प्राप्त करें तथा यह राज्य सरकार का काम है कि लाइसेंस प्रदान करने के लिये उपयुक्त पार्टी का प्रार्थना-पत्र पुरोनेबान करे। राज्य-सरकार को सूचित कर दिया गया है कि यदि वे चाहें तो उपयुक्त पार्टी का पुरो-निधान करें। श्रभी तक कोई श्रौपचारिक प्रस्ताव प्राप्त नहीं हुझा है। केन्द्रीय सरकार इस विषय में किसी पार्टी से बात-चीत नहीं कर रही है।

to Questions

t[THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY INDUSTRIES (SHRI P. C. SETHI): (a) and (b) It is essentially for intending parties to seek industrial licences and for the State Government to sponsor applications from suitable parties for the grant of licence for setting up a cement factory in Bhanpura tehsil. The State Government have already been informed that they may, if they so desire, sponsor a suitable party. No formal proposal has so far been received. The Central Government are not conducting negotiations with any party in this regard.]

REPRESENTATION OF INDIAN MUSIC, DANCING AND PAINTING AT THE EDINBURGH FRESTIVAL

489. SHRI ANSARUDDIN AHMAD: Will the Minister of ScrENTTFic RESEARCH AND CULTURAL AFFAIRS be pleased to state whether it is a fact that while Indian Music and Dancing were well-represented by Indian artistes at the Edinburgh Festival, Indian paintings were represented by a collection of commercial paintings purchased by the Air-India for reproduction in their almanacs and posters and failed to secure appreciation as fairly representing Ini'an Painting?

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURALS AFFAIRS (SHRI HUMAYUN KABIR): On a request by the authorities of